

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 24197.

DATE OF ORDER : 3-1-1997.

Between :-

1. V.B.Sankaraiah	6. Jahangir Khan
2. V.L.N.Rao	7. K.Srinivas
3. M.D.Ravinder	8. G.Rajanarsu
4. M.Sadanand	9. K.Mukunda Reddy
5. K.Ganeswar	

... Applicants

And

1. The Union of India,
rep. by the Director General,
Telecom, New Delhi.
2. The Chief General Manager,
Telecom., AP Circle, Hyderabad.
3. The Director, Regional Telecom
Training Centre, Sec'bad-500 003.

... Respondents

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Counsel for the Applicants : Shri J.V.Lakshmana Rao

Counsel for the Respondents : Shri V.Vinod Kumar, CGSC

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

(Order per Hon'ble Shri R.Rangarajan, Member (A))

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Heard Shri J.V.Lakshman Rao for the applicants. Shri V.Vinod Kumar, standing counsel for the respondents. There are 9 applicants in this O.A. They pray for a direction to the respondents to pay them the two interim reliefs of 1993 and 1995 which were stopped

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...2.

(3)

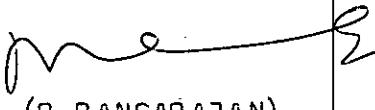
for payment from 1-7-1996 and 3rd interim relief due from 1-4-1996 immediately. All the 9 applicants have submitted representation in this connection dt. 20-11-96. Their representations are enclosed at Pages 9 to 33 of the O.A. Those representations are yet to be disposed of.

2. In view of the above circumstances we direct the Respondent No. 3 to dispose of the representations in accordance with the rule within a period of 3 months from the date of receipt of a copy of this order.

3. The O.A. is ordered accordingly at the admission stage itself. No order as to costs.


(B.S. JAI PARAMESHWAR)

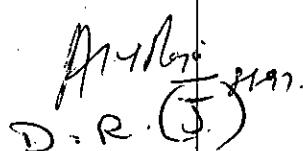
Member (J)


(R. RANGARAJAN)

Member (A)

Dated: 3rd January, 1997.
Dictated in Open Court.

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D.R. (J)